

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9838-9839/2016

(Arising out of impugned final judgment and order dated 21-04-2016 in CRLA No.3022/2009 21-04-2016 in CRLA No.94/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHESH DUTT SHUKLA & ANR. ETC.

Respondent(s)

Date : 08-01-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Parmanand Pandey, AOR

For Respondent(s) Mr. Krishnamohan K., Adv.
Ms. Dania Nayyar, Adv.

Mr. Pawanshree Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master